Part III—Section 1(a)

General Statutory Rules, Notifications, Orders, Regulations, etc., issued by Secretariat Departments.

NOTIFICATIONS BY GOVERNMENT

CONTENTS

HOME DEPARTMENT

Amendment to the Tamil Nadu Subordinate Police Officers’ Conduct Rules ........................................... 12
Amendment to the Tamil Nadu Subordinate Police Officers’ Conduct Rules.

[G.O. Ms. No. 52, Home (Police VI), 29th January 2022, கோட்டை கோரிலான், சென்னை, சென்னை நகரக் காலை, கோரிலான்-2053,]

No. SRO A-4/2022.—In exercise of the powers conferred by section 8 of the Tamil Nadu District Police Act, 1859 (Central Act XXIV of 1859) and section 9 of the Chennai City Police Act, 1888 (Tamil Nadu Act III of 1888), the Governor of Tamil Nadu hereby makes the following amendment to the Tamil Nadu Subordinate Police Officers’ Conduct Rules, 1964:-

AMENDMENT

In the said Rules, after rule 24-B, the following rule shall be inserted, namely:-

“24-C. No police officer shall indulge in any act of harassment of any person belonging to the LGBTQIA (Lesbian, Gay, Bisexual, Transgender, Queer, Intersex, Asexual) + Community and the persons working for the welfare of the said community.

Explanation: For the purpose of this rule, harassment does not include the right of police to make any enquiry as per the procedure established by law”.

S.K. PRABAKAR,
Additional Chief Secretary to Government.